

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RELIANCE CAPITAL LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Reliance Capital Limited
2.	Date of incorporation of corporate debtor	March 5, 1986
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. of corporate debtor	L65910MH1986PLC165645
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered and Principal Office: Trade World, B-Wing, 7th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai-400013
6.	Insolvency commencement date in respect of corporate debtor	December 06, 2021
7.	Estimated date of closure of insolvency resolution process	180 days from the insolvency commencement date, which is June 04, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Shri Nageswara Rao Y
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Trade World, B-Wing, 7th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai-400013 E-Mail: rcap.administrator@relianceada.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Trade World, B-Wing, 7th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai-400013 E-Mail: rcap.administrator@relianceada.com
11.	Last date for submission of claims	December 20, 2021 (i.e. 14 days from the date of intimation of the order to the Administrator by Hon'ble NCLT)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	Relevant Forms are available at:	Web link: https://ibbi.gov.in/

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of a corporate insolvency resolution process of the Reliance Capital Limited by its order dated December 06, 2021.



The creditors of Reliance Capital Limited, are hereby called upon to submit their claims with proof on or before December 20, 2021 to the Administrator at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Nageswara Rao Y
Name and Signature of the Administrator

Date : 07th Dec 2021

Place : Mumbai

Notes :

1. Corporate Debtor refers to a Financial Service Provider as per the Insolvency and Bankruptcy (Insolvency and Liquidation Proceedings of Financial Service Provider and Application to Adjudicating Authority) Rules, 2019
2. Interim Resolution Professional shall mean the Administrator appointed by Hon'ble National Company Law Tribunal, Mumbai vide its order no. CP (IB) 1231/MB/2021 dated December 06, 2021 pursuant to the provisions of the Insolvency and Bankruptcy (Insolvency and Liquidation Proceedings of Financial Service Provider and Application to Adjudicating Authority) Rules, 2019